

Annexure-7 Name of the Corporate Debtor : BHALKESHWAR SUGARS LIMITED (under CIRP) Date of commencement of CIRP: 25.09.2025 List of Creditors as on : 17.06-2026 Operational Creditors (Government Dues) (Amount in ₹)															
Sl. No.	Name of Creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any Mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Details of Security Held	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC						
1	Employee Provident Fund Organisation,kalaburgi	08.10.2025	27,54,450	4,36,986	Operational Creditors (Government Dues)	—	—	—	—	—	—	23,17,464	—	NA	Note 1
2	Karnataka Power Transmission Corporation Limited (SLDC, KPTCL)	10.11.2025	2,55,62,157	26,57,133	Operational Creditors (Government Dues)	—	—	—	—	—	—	2,29,05,024	—	NA	Note 2
3	Gram Panchayat, Madkatti	27.11.2025	1,80,038	1,80,038	Operational Creditors (Government Dues)	—	—	—	—	—	—	—	—	NA	Note 3
		Total	2,84,96,645	32,74,157								2,52,22,488	0		

The Employees' Provident Fund Organisation ("EPFO" / "Department") had preferred its Claim before the Resolution Professional ("RP") for an amount of Rs.4,36,986 (Rupees Four Lakh Thirty Six Thousand Only) ("First Claim").Subsequent thereto, on 06-02-2026, the Department preferred a Revised Claim for an aggregate amount of Rs. 27,54,450/- (Rupees Twenty Seven Lakh Only) ("Revised Claim"), which subsumes and includes within its ambit the amount claimed under the First Claim aforesaid. It is pertinent to note that the First Claim as preferred by the Department was duly admitted by the RP. It is further noted that subsequent to the admission of the First Claim, the Department initiated proceedings under Section 7A of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 ("Section 7A Proceedings"), and it is on the basis of the determination arrived at pursuant to the said Section 7A Proceedings that the Department has preferred the aforesaid Revised Claim before the RP.as per the judgements of Hon'ble NCLAT - No claim on the basis of assessment carried during the moratorium period, which is prohibited under Section 14(1) can be pressed in the CIRP thus rejected amount of rs.23,17,464/-

Note -2 KPTCL -Disputed & Undisputed Claim with Notional Valuation:

The Karnataka Power Transmission Corporation Limited, State Load Dispatch Department ("Department") has preferred its Claim Form before the RP for an aggregate amount of Rs. 2,55,62,157/- (Rupees Two Crores Fifty Five Lakhs Sixty Two Thousand One Hundred and Fifty-Seven Only). Upon due verification and scrutiny of the said Claim, the RP has admitted an amount of Rs.26,57,133/- (Rupees Twenty Six Lakhs Fifty Seven Thousand One Hundred and Thirty Three Only) as the undisputed component of the said Claim

However, an amount of Rs.2,24,04,326/- (Rupees Two Crore Twenty Four lakh Four thousand Three Hundred and twenty Six Only) forming part of the said Claim remains disputed, it being noted that the erstwhile Management of the Corporate Debtor, prior to the initiation of the Corporate Insolvency Resolution Process ("CIRP"), had preferred a Writ Petition before the Hon'ble High Court of Karnataka, assailing the aforesaid disputed demand raised by the Department. The said Writ Petition is stated to be pending adjudication before the Hon'ble High Court as on date, and consequently, the disputed amount stands sub-judice.

In view of the pendency of the said adjudication proceedings and the amount of Rs.2,29,05,024/- and Amount of Rs. 5,00,698/- claimed for arrears of interest of Rs.5,00,698 which is disputed is rejected.

The final determination and crystallisation of such Claim shall be contingent upon and governed by the outcome of the aforementioned legal proceedings pending between the parties before the Hon'ble High Court.

Note - 3 Gram Panchayat Madkatti The RP received dues letter from Gram Panchayat, Madkatti vide email Further RP requested them to file claim in appropriate claim form whereas they refused to submit in claim form. Thus the Claim verified on the basis of Letter received.